

# The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

### PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

## LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 25th May 1937.

No. 4589—IIE.4/37-Com.—The following notification, issued by the Government of India, Department of Industries and Labour, is republished for general information.

By order of the Governor,

C. G. NAIR, Secretary to Government.

Simla, 27th April 1937.

No. M862.—In exercise of the powers conferred by section 5 of the Indian Explosives Act, 1884 (IV of 1884), the Central Government is pleased to direct that the following further amendment which has been previously published as required by section 18 of the said Act, shall be made in the Indian Explosives Rules, 1914, namely:—

After rule 98A of the said Rules, the following rule shall be inserted, namely:—

"98B. Saving as to conveyance by unberthed passenger ships.—Nothing in rule 90 shall apply to the conveyance in a properly constructed magazine on an unberthed passenger ship to which Part IV of the Indian Merchant Shipping Act, 1923, applies, being a home-trade ship as defined in sub-section (3) of section 2 of the said Act or plying to ports in the Persian Gulf, of any authorised explosive certified or permitted in accordance with clause (a), (b) or (c) of rule 21:

#### Provided that-

- (a) no explosives shall be so conveyed unless the transporter satisfies the certifying officer referred to in section 157 of the Indian Merchant Shipping Act, 1923, that no other means of conveying the explosives are available;
- (b) the magazine shall comply in all respects with the specifications for magazines in ships laid down by the Board of Trade and shall be approved by the Surveyors of the Mercantile Marine Department;
- (c) the explosives shall be packed and marked as laid down in these rules and stowed in such manner as the Chief Inspector of Explosives may prescribe by general or special order in this behalf;

- (d) detonators shall not be carried in the same magazine as other explosives; and
- (c) the hold containing the magazine shall not contain any other hazardous or inflammable goods at any time during which the magazine is in use for the carriage of explosives."

#### A. G. CLOW,

Secretary to the Govt. of India. The 25th May 1937.

No. 4611—IA-6-37-Com.—The following notification, issued by the Government of India in the Department of Education, Health and Lands, is republished for general information

By order of the Governor,

C. G. NAIR,

Secretary to Government.

ARCHAEOLOGY.

New Delhi, 15th April 1937.

No. F.-34-11/37-F.—The following draft of certain amendments to the rules published with the notification of the Government of India in the Department of Education, Health and Lands, no. F.-41-1/33, dated the 13th September 1934, which it is proposed to make in exercise of the powers conferred by sub-section (1) of section 20B of the Ancient Monuments Preservation Act, 1904 (VII of 1904), are published as required by subsection (2) of the said section for the information of all persons likely to be affected thereby, and notice is hereby given that the said draft will be taken into consideration on or after the 15th July 1937.

Any objection or suggestion which may be received from any person in respect of the draft before the said date will be considered by the Central Government.

#### Draft Amendments.

- (i) For rule 2 of the said rules, the following rule shall be substituted, namely:—
  - "2. Before the Central Government declare an area protected, they shall cause a notice of intended declaration to be published in the official Gazette or in such other manner as they may deem fit and the Collector shall cause public notice of such notification to be given at convenient places on or near the area in question. Such notice shall specify the boundaries of the area and shall invite any person who objects to the proposed declaration to forward to the Collector a statement of the grounds of such objection within one month of the date on which the

notice is exhibited. Any objection received in pursuance of this invitation shall be transmitted to the Central Government with the observations of the Collector and shall be taken into consideration by the Central Government before they decide whether to make the proposed declaration."

- (ii) In rule 3 of the said rules-
  - (a) for the words "other than Government" the words "other than the Crown" and for the words "Local Government" the words "Provincial Government" shall be substituted; and
  - (b) for the words "Governor General in Council" in both places where they occur, the words "Central Government" shall be substituted.
- (iii) In rule 6 of the said rules for the words "Governor General in Council" in both places where they occur, the words "Central Government" shall be substituted.
- (iv) In rule 7 of the said rules for the word "Government" the words "the Central Government" and for the words "Governor General in Council" the words "Central Government" shall be substituted.
- (v) In rule 8 of the said rules for the words "Governor General in Council" the words "Central Government" and for the word "Government" in both places where it occurs, the words "the Central Government" shall be substituted.
- (vi) In condition (7) of rule 11 of the said rules, for the words "shall be carried out by Government" the words "may be carried out by the Central Government" shall be substituted.
- (viii) In rules 15 and 16 of the said rules, for the words "Governor General in Council" wherever they occur, the words "Central Government" shall be substituted.
- (viii) In the Schedule annexed to the said rules—
  - (a) In Form A for the words "Governor General in Council" the words "Central Government" shall be substituted; and
  - (b) in Form B for the words "Secretary of State" in both places where they occur, the words "Governor General" and for the words "Governor General in Council" the words "Central Government" shall be substituted.

#### M. W. YEATTS,

Offg. Joint Secy. to Govt. of India.

The 21st May 1937.

No. 4512—IIIL-9-37-Com.—The follow-No. 4512—Inc.—The follow-no. 4512—Inc.—The follow-ing corrigendum, issued by the Government ing India in the Department of Industries of Labour, is republished for gonof India is republished for general and metion. information. By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, 15th April 1937.

No. L.-3070.-In rule 1 of the Payment of Wages (Railways) Rules published with notification no. L-3070, dated the 10th March 1937, in Part I of the Gazette of India, dated the 13th March 1937, for the figures "1936" read the figures "1937".

A. G. CLOW.

Secy. to Govt. of India.